

FORM A: Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **MAX ALERT SYSTEMS LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MAX ALERT SYSTEMS LIMITED
2.	Date of incorporation of corporate debtor	16-01-2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L74999MH2004PLC144034
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 502, 5 th Floor, Timmy Arcade, Makwana Road, Marol, Andheri (East), Mumbai – 400 059
6.	Insolvency commencement date in respect of corporate debtor	11.09.2021 (Order passed on 24.08.2021 and order received on 11.09.2021)
7.	Estimated date of closure of insolvency resolution process	10.03.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rakesh Kumar Tulsyan IBBI/IPA-001/IP-P01144/2018-19/11970
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-4, Vinay Tower, Kranti Nagar, Lokhandwala, Kandivali East, Mumbai – 400 101 tulsyanrk@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-4, Vinay Tower, Kranti Nagar, Lokhandwala, Kandivali East, Mumbai – 400 101 rp.maxalert@gmail.com
11.	Last date for submission of claims	25.09.2021 (14 days from the date of Initiation of CIRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: B-4, Vinay Tower, Lokhandwala, Kandivali East, Mumbai – 400 101

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MAX ALERT SYSTEMS LIMITED** on 11th September, 2021.

The creditors of **MAX ALERT SYSTEMS LIMITED** are hereby called upon to submit their claims with proof on or before 25.09.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

The claims with proof are to be submitted as per following specified forms:

Form B:- For Claims by Operational Creditors Except Workmen and Employees

Form C:- For Claims by Financial Creditors

Form D:- For Claims by A Workman or An Employee

Form E:- For Claims by Authorised Representative of Workmen and Employees

Form F:- For Claims by Other Creditors.

Copy of the above Forms can be downloaded from <https://ibbi.gov.in/home/downloads>

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14.09.2021

Place: Mumbai



Rakesh Kumar Tulsyan
Sd/-

Rakesh Kumar Tulsyan
Interim Resolution Professional
IBBI/IPA-001/IP-P01144/2018-19/11970